

including the Central Information Service, into I. A. S. Cadre ; and

(b) if so, what is the percentage of such officers taken into I. A. S. cadre and what is the criteria of selection ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

International Airport at Cochin

*144. SHRIMATI SUSEELA GOPALAN :
SHRI VISWANATHA MENON:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are aware of the necessity of having an international Airport at Cochin ; and

(b) if so, the steps being taken by Government to build such an Airport at Cochin ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Due to limitation of resources, it will not be possible at this stage to increase the number of international airports beyond the existing four at Delhi, Bombay, Calcutta and Madras.

(b) Does not arise.

Neglect by Centre of Problems of West Bengal

*145. SHRI K. M. KOUSHIK :
SHRI D. N. DEB :
SHRI H. AJMAL KHAN :
SHRI G. C. NAIK :
SHRI R. K. AMIN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been invited to the opening Address by the West Bengal Governor to the State Assembly on the 21st January, 1970 attributing the continuing strains in the State to the continued neglect by the Centre of its acute and massive problems ; and

(b) if so, the reaction of Government in this regard ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) Government do not agree with these views. There has not been any neglect on the part of the Central Government, of the problems of West Bengal.

Release of Detenus on Expiry of Preventive Detention Act

*146. SHRI P. C. ADICHAN :
SHRI MUHAMMAD SHERIFF :
SHRI RABI RAY :
SHRI HIMATSINGKA :
SHRI B. K. DASCHOWDHURY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of detenus released consequent on the expiry of the Preventive Detention Act in each State/Union Territory; and

(b) which of the State Government/ Administrations have since enforced State Ordinances or enactments providing for the preventive detention with the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) A statement is laid on the Table of the House [*Placed in Library. See No. LT—2636/70*]

(b) Governments of Assam, Andhra Pradesh, Orissa, Maharashtra and Madhya Pradesh have undertaken legislation to provide for preventive detention. States of Andhra Pradesh, Assam, Madhya Pradesh and Maharashtra have provided for preventive detention for reasons connected with security of the State, maintenance of public order and maintenance of supplies and services essential to the community. In Orissa, preventive detention is provided for reasons connected with public order only. The Orissa Preventive Detention Ordinance, 1969, has been extended to the Union Territories of Manipur and Tripura.

Display of Mao Posters

*147. SHRI J. H. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Mao posters have been seen in certain parts of India ; and